

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 269/98

Thursday, this the 11th day of November, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Thavasi, K.,
S/o. M. Karuppannan,
Casual Mazdoor,
Speed Post Centre,
Kochi - 11,
EWS - 602,
Gandhi Nagar,
Kochi - 20,

...Applicant

By Advocate Mr. M.R. Rajendran Nair

vs.

1. Senior Superintendent of Post Offices,
Ernakulam Division.
2. Union of India, represented by its
Secretary to Government of India,
Ministry of Communications,
New Delhi.

...Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 11.11.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-4, to declare that he
is entitled to be conferred with temporary status and to direct
the respondents to confer him temporary status with effect
from the date on which he completed 240 days of service.

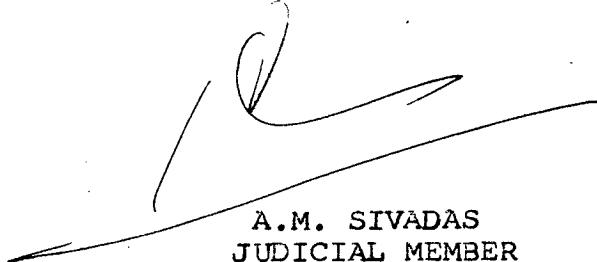
2. When the O.A. was taken up, the learned counsel
appearing for the applicant submitted that it is suffice to
permit the applicant to submit a representation to the 2nd
respondent for redressal of his grievance. The learned counsel
appearing for the respondents submitted that there is no

objection in adopting such a course.

3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent through proper channel within one month from today. If such a representation is received, the 2nd respondent shall consider the same and pass appropriate orders within four months from the date of receipt of the representation.

4. O.A. is disposed of as above. No costs.

Dated this the 11th day of November, 1999.


A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THIS ORDER

Annexure A-4:

True copy of the Order dated 22.12.97 No.B-4/12 issued by the 1st respondent.